

What is the situation now? The entire working class, irrespective of their political affinities, are united in opposing this. In this context, the Minister should have come forward with negotiation on all the demands which were agreed to. May I ask whether the Minister is sincere in his efforts to end the strike, why this pre-condition was imposed on the workers and what is the effect on the economy in terms of money?

MR. SPEAKER: The Minister has already mentioned that. He may be satisfied or may not be satisfied with it.

12.50 hrs.

## COMMITTEE OF PRIVILEGES

### THIRD REPORT

PROF. SAMAR GUHA (Contai): I beg to present the Third Report of the Committee of Privileges.

SHRI SAUGATA ROY (Barrack-pore): Under rule 184 I move for a discussion of the report. The report has already come out in the papers today. There should be a fullfledged discussion in the House.

MR. SPEAKER: If you invite my attention to any paper, I am proposing to take action against the paper.

SHRI SAUGATA ROY: The report has come out in the papers today. I will write to you.

MR. SPEAKER: Please submit a cutting. This is a very important matter. If anything like that has happened, it is really very serious. Mr. Saugata Roy, I would like to talk to you about some procedural matters. Will you please meet me sometime?

SHRI SAUGATA ROY: Yes, Sir.

SHRI K. P. UNNIKRISHNAN (Badagara): Under rule 315(1) I move that the report be taken into consideration.

MR. SPEAKER: Please give in writing.

SHRI K. P. UNNIKRISHNAN: May I request that all the records and documents concerning the report, including details of it, may be made available to Members either in the library or some other place?

PROF. SAMAR GUHA: All the details are there.

SHRI K. P. UNNIKRISHNAN: Only a summary is given.

PROF. SAMAR GUHA: Not summary; all details are there.

MR. SPEAKER: The published report is available. If you want anything more, I will make it available.

SHRI K. P. UNNIKRISHNAN: All the papers must be made available to all the Members.

MR. SPEAKER: Some of the papers are rather important. I want to keep them as safe as possible.

SHRI K. P. UNNIKRISHNAN: It can be in your custody. But before you fix a date, it must be made available to the Members.

श्री उग्रनेन (देवरिया) : यह जो रिपोर्ट है क्या इसको सदस्यों में वितरित किया जाएगा?

SHRI SHYAMNANDAN MISHRA (Begusarai): My respectful submission is that the motion should not be in the name of any other member except in the name of the Chairman himself.

In case the motion says that this be taken into consideration by the House and the House has to come to certain conclusions about it, then it would be proper for the Chairman of the Privileges Committee to come forward with a motion for the consideration of the Report. It should not be in the name of any other Member.

MR. SPEAKER: I cannot help it if somebody else gives a notice. Anyhow, I will look into it. Anybody can give notice of a motion.

SHRI SHYAMNANDAN MISHRA: The Report itself says....

MR. SPEAKER: I have not got it.

SHRI SHYAMNANDAN MISHRA:  
Kindly bear this in mind.

MR. SPEAKER: Yes, I will bear it in mind.

SHRI HABI VISHNU Kamath (Hoshangabad): Sir, on a point of order. I would invite your attention to rule 315, sub-rule (2), which permits a debate not exceeding half an hour. But, considering the importance of this Report. . .

MR. SPEAKER: We will look into up when the motion comes. We will consider it when the motion comes.

SHRI SHYAMNANDAN MISHRA:  
There must be enough time.

MR. SPEAKER: We will look into it.

12.57 hrs.

**ADDITIONAL DUTIES OF EXCISE  
TEXTILES AND TEXTILE ARTI-  
CLES) BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill to provide for the levy and collection of additional duties of excise on certain textiles and textile articles.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of additional duties of excise on certain textiles and textile articles."

*The motion was adopted.*

SHRI ZULFIQUARULLAH: I introduce the Bill.

**STATEMENT RE. ADDITIONAL DUTIES OF EXCISE (TEXTILE AND TEXTILE ARTICLES) ORDINANCE**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Additional Duties of Excise (Textile and Textile Articles) Ordinance, 1978.

**MATTERS UNDER RULE 377**

**(i) SELECTION OF PLAYERS FOR INDIAN CRICKET TEAM THAT TOURED PAKISTAN.**

MR. SPEAKER: Shri K. Gopal wants to have precedence, because he has to attend some committee meeting.

SHRI K. GOPAL (Karur): Sir, under rule 377, I wish to raise the following matter of public interest.

Contingents and teams are sent to foreign countries to take part in sports and games. Recently, an Indian Cricket team toured Pakistan and the performance of the team was miserable.

Selections are made on the basis of merit and so far there has been no other consideration for any player to be included in the teams that have gone abroad of played in our own country against foreign teams. We lost the test series with Pakistan miserably owing to many factors. One of the factors appears to be the partiality of those who are in charge of the teams in selecting the right players. Even commentators observed that due to weightage to individual merit has not been given in the selection of Indian team that played all the three tests. For example, we chose to field the team without an off spinner, which has not happened in the recent years. This

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†Introduced with the recommendation of the President.